

**MINISTRY OF EXTERNAL AFFAIRS
(VIDESH MANTRALAYA)**

1. External affairs.
2. Relations with foreign States and Commonwealth countries.
3. Indian Council for Cultural Relations.
4. All matters affecting foreign diplomatic and consular officers, U.N. officers and its specialised agencies in India.
5. Passports and visas excluding the grant of visas or endorsements for entry into India but including the grant of entry permits to South Africans of Non-Indian origin under the Reciprocity (South Africa) Rules, 1944 and the grant of entry visas for Sri Lankan nationals except missionaries.
6. Extradition of criminals and accused persons from India to foreign and Commonwealth countries and vice versa and general administration of the Extradition Act, 1962 (34 of 1962) and extra-territoriality.
7. Preventive detention in India for reasons of State connected with External and Commonwealth affairs.
8. Repatriation of the nationals of foreign and Commonwealth States from India and deportation and repatriation of Indian nationals of foreign and Commonwealth countries to India.
9. Immigration to India from the Republic of South Africa or any other country to which the Reciprocity Act, 1943 (9 of 1943) may apply.
10. All Consular functions.
11. Travel arrangements for traders and pilgrims from India to Tibet region of China.
12. Scholarship to foreign students excluding scholarship to Non-Resident Indians (NRIs)/Persons of Indian Origin (PIO) students for study in India under different schemes.
13. Political pensions paid to foreign refugees and descendants of those who rendered services abroad.
14. Ceremonial matters relating to foreign and Commonwealth Visitors and Diplomatic and Consular Representatives.
15. Matters in respect of Puducherry, Goa, Daman and Diu, involving relations with France and Portugal.
16. Relations with States in special Treaty relations with India such as Bhutan.

17. Himalayan expeditions; permission to foreigners to travel to Protected Areas other than those with which the Ministry of Home Affairs is concerned.
18. United Nations, Specialised Agencies and other International Organisations and Conferences.
19. Indian Foreign Service.
20. Indian Foreign Service Branch 'B'.
21. Foreign Service Training Institute.
22. External Publicity excluding such publicity concerning overseas Indians' affairs.
23. Political treaties, agreements and conventions with foreign and Commonwealth countries.
24. (a) Pilgrimages to places outside India, including the administration of the Haj Committee Act, 1959 (51 of 1959) and the rules made thereunder and the Indian Pilgrim Ship Rules, 1933, and Pilgrim parties from India to Shrines in Pakistan and vice versa.
(b) Protection and preservation of Non-Muslim shrines in Pakistan and Muslim shrines in India in terms of Pant-Mirza Agreement of 1955.
25. Abducted Persons (Recovery and Restoration).
26. Recovery of advances granted to the evacuees from Burma, Malaya, etc., during the years 1942-47 and residual work relating to refugees given asylum in India during World War II.
27. Notification regarding commencement or cessation of a state of war.
28. Foreign Jurisdiction.
29. Hospitality Grant of the Government of India.
30. Demarcation of the land frontiers of India.
31. Border raids and incidents on the land borders of India.
32. Diplomatic flight clearances for non-scheduled chartered flights of foreign, civil and military aircraft transiting India.
33. Matters relating to Law of the Sea, including the Indian Territorial Waters, Contiguous Zone, Continental Shelf and Exclusive Economic Zones (EEZ), questions of international law arising on the high seas including fishery rights; piracies and crimes committed on the High Seas or in the air; offences against the Law of Sovereign States committed on land or the high seas or in the air; legal matters concerning the International Seabed Area and Authority.
34. Economic and technical assistance given by India to the Government of Nepal under the Colombo Plan for Co-operative Economic Development.
- 34A. Technical and Economic assistance received by India under Technical Cooperation Scheme of the Colombo Plan.

- 34B. Technical assistance given by India to the member countries of the Colombo Plan under Technical Cooperation Scheme of the Colombo Plan.
- 34C. All matters relating to the meetings of the Colombo Plan Council and the Consultative Committee of the Plan.
- 35. Purchase, inspection and shipment of Stores from abroad for the Central Government other than those the purchase, inspection and shipment of which are delegated to other authorities by a general or special order.
- 36. All matters relating to grant of loans and credits to Nepal, Bhutan and Bangladesh.
- 37. Technical assistance given by India to African countries under the Special Commonwealth African Assistance Plan Programme.

Note:- Commonwealth countries should be taken to include British Colonies, Protectorates and Trust Territories.

- 38. Human Rights:
 - (a) interaction with Human Rights Organisations abroad;
 - (b) international declarations, treaties, conventions and conferences; references received from the United Nations and other specialised agencies and organisations thereof;
 - (c) implementation of reporting obligations, in coordination with the concerned Ministries, required under the United Nations and international conventions, to which India is a State party.

Note:- These functions will be exercised by the Ministry of External Affairs in close co-ordination with the Ministry of Home Affairs, which shall be the nodal Ministry for policy and for coordination of all matters relating to Human Rights.

- 39. Indian Council of World Affairs.